

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 23/TT/2026

Subject : Petition for the truing-up of the transmission tariff for the 2019-24 and the determination of the transmission tariff for the 2024-29 tariff period for the transmission system for “Phase-I Generation Projects in Jharkhand and West Bengal-Part-B” in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others.

Petition No. 36/TT/2026

Subject : Petition for the truing-up of the transmission tariff for the 2019-24 and the determination of the transmission tariff for the 2024-29 tariff period for the transmission assets under “Moga-Hissar-Bhiwani Transmission System” in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others.

Petition No. 118/TT/2026

Subject : Petition for the truing up of the transmission tariff for the 2019-24 and the determination of the transmission tariff for the 2024-29 tariff period for **Asset-1:** 765 kV Spare (1-ph) Reactor unit at 765 kV Chilakaluripeta Sub-station and **Asset-2:** Scheme to bypass NGR to use Switchable Line Reactor as Bus Reactor at 765 kV Chilakaluripeta Sub-station” in the Southern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Tamil Nadu Power Distribution Corporation Limited (TNPDC) and 14 Others.

Petition No. 238/TT/2026

Subject : Petition for the truing-up of the transmission tariff for the 2019-24 and the determination of the transmission tariff for the 2024-29 tariff period for the transmission assets under “Augmentation of Transformation Capacity at 400/220 kV Kurukshetra (PG) and Patiala (PG) Sub-station” in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).



Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 14 Others.

Petition No. 279/TT/2026

Subject : Petition for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for the 2024-29 tariff period for the Combined Asset under “Connectivity and LTA for 325 MW Wind Project of M/s SBESS Services Projects Private Limited” in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 23 Others.

Petition No. 509/TT/2025

Subject : Petition for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for Asset under “Transmission System associated with Loktak HEP” in the North Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Assam Power Distribution Company Limited (APDCL) and 6 others.

Date of Hearing : **27.8.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Shashwat Singh, Advocate, UPPCL
Shri Divyanshu Bhatt, Advocate, UPPCL
Shri Savyasachi Saumitra, Advocate, UPPCL
Shri Rohan Andrew Naik, Advocate, UPPCL
Shri Kaustub Narendran, Advocate, UPPCL
Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Raman Kumar, PGCIL

Record of Proceedings

The matters were called out for a virtual hearing.

2. During the hearing, the representative(s) of the Petitioner submitted that these Petitions have been filed for the truing-up for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period.

3. In Petition No. 36/TT/2026, the learned counsel for Respondent No. 1 (UPPCL) sought two weeks’ time to file its reply in the instant matter.



4. After hearing the parties, the Commission directed as under:
- In Petition No. 36/TT/2026, the Respondent(s) to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter;
 - In other Petitions, the Respondent(s) including UPPCL to file their respective replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter;
 - Further, the Petitioner is directed to furnish the following information on an affidavit, within two weeks with an advance copy to the Respondent(s) in the following matters:

Petition No. 36/TT/2026

- Revised item-wise and unit-wise details of the items claimed under Regulation 25(2) of the 2024 Tariff Regulations for the 2024-29 tariff period:

Sl. No.	Equipment to be Replaced	Name of Substation	Unit	Quantity	Year of Capitalization	Total Cost	ACE claimed in 2024-29					De-Cap claimed in 2024-29				
							2024-25	2025-26	2026-27	2027-28	2028-29	2024-25	2025-26	2026-27	2027-28	2028-29
1																
2																
3																

Petition No. 118/TT/2026

- Loan documents supporting the transfer of the loan from PGCIL to Power Grid Southern Interconnector Transmission System Limited (PSITSL), along with the basis for the rates claimed in Form 9C.

Petition No. 238/TT/2026

- Liability Flow Statement with respect to the transmission assets in Excel format.

Petition No. 279/TT/2026

- Form 7B with respect to the instant transmission assets;
- Justification for claiming the disallowed IDC and IEDC in the tariff for the instant transmission assets, as disallowed in the previous order;
- Form 9C for the 2019-24 tariff period in Excel format.

Petition No. 509/TT/2025

- Revised item-wise and unit-wise details of the items claimed under Regulation 25(2) of the 2024 Tariff Regulations for the 2024-29 tariff period:



Sl. No.	Equipment to be Replaced	Name of Substation	Unit	Quantity	Year of Capitalization	Total Cost	ACE claimed in 2024-29					De-Cap claimed in 2024-29				
							2024-25	2025-26	2026-27	2027-28	2028-29	2024-25	2025-26	2026-27	2027-28	2028-29
1																
2																
3																

- b) Form 9C for the 2024-29 tariff period in Excel format;
- c) Form 7B with respect to the instant transmission assets;
- d) Form 9C for the new equipment for the 2024-29 tariff period, in soft copy and Excel format.
5. Subject to the above, the Commission reserved these matters for order.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**

